

21.3.2001 Hon. Mr. Justice R.R.K. Thiruvelli, VC
Hon. Mr. S. Biswas, A.M.

Heard Shri Rajiv Sharma
learned Counsel for the applicant
and Shri A.K. Gaur learned Counsel
appearing for the respondents.

It is not disputed that the
order of the Tribunal has been complied
with and name of the applicant has
been ~~entered~~^{by} recorded in the Casual
Labour Register at Sl. No. 145.

In the circumstances, there is
no question of any Contempt. The
Contempt proceedings are dropped.
Notices are discharged. No order as
to costs.

S
A.M.

VC